

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1269/2019

Dated Monday, the 23rd day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Dr. Rajavelu

Working as Associate Professor (English)

Kanchi Mamunivar Centre for Post Graduate Studies (Lawspet)

Puducherry. ... Applicant

By Advocate M/s V. Ajayakumar

Vs

1. Union of India rep. by

The Government of Puducherry

Through the Secretary to Govt. for Education

Chief Secretariat

Puducherry.

2. The Director of Higher Education Lawspet

Puducherry.

3. M. Selvaraj

Associate Professor in Commerce

Kanchi Mamunivar Centre for Postgraduate Studies

Puducherry.

4. W. V. Balaji

Associate Professor in Commerce

Avvaiyar Govt. Arts College for Women

Karaikal.

5. M. Kochadai

Associate Professor in Commerce

Kanchi Mamunivar College for Postgraduate Studies

Puducherry.

6. A. Kumari

Associate Professor in Economics

Tagore Govt. Arts College

Puducherry.

7. Sambasivam

Associate Professor in Economics

Kanchi Mamunivar Centre for Postgraduate Studies

Puducherry.

... Respondents

By Advocate Ms.S.Devie

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents 1 and 3 to publish inter-se combined seniority list of Assistant/Associate Professor on the basis of date of appointment / joining the service as published in the draft seniority and to fix seniority of the applicant at seniority No. 320 and to pass such other or further orders in the interest of justice”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 20.06.2019 as Annexure A-9 to the first respondent regarding his grievance in the seniority list which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation dated 20.06.2019 is considered and orders are passed.
3. Ms.S.Devie takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The first respondent is directed to consider the applicant's Annexure A-9 representation dated 20.06.2019 in the light of the relevant rules and regulations and see that the

publication of seniority list is done as per the rules, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

20.09.2019